

period of one year preceding their normal retirement, the non-regular personnel are allowed to apply at any time of their service.

(c) Does not arise.

Panel for promotion as Deputy Secretaries

1481. **Shri S. L. Saxena:** Will the Minister of Home Affairs be pleased to state

(a) when the last two panels of Secretariat Officers considered suitable for promotion to the post of Deputy Secretary to the Government of India were issued;

(b) whether in accordance with the recruitment rules the panels have to be issued annually; and

(c) if so, the reasons for delay in the publication of the panels for the year 1958?

The Minister of Home Affairs (Shri G. B. Pant): (a) One panel was issued on the 4th June, 1956, and the other on the 20th July, 1957

(b) No

(c) Does not arise

12.02 hrs.

RE MOTION FOR ADJOURNMENT

SUSPENSION OF WORKERS OF DOCK LABOUR BOARD, CALCUTTA

Shri Braj Raj Singh (Firozabad): I have sent in a motion for adjournment and you had written to me that it is not a matter for raising a motion for adjournment, and that information can be supplied by means of a question. May I submit that adjournment motion is never for eliciting any information, but for raising an urgent matter of public importance arising on the day when it is moved? It is not that the adjournment motion can be answered by means of a question. I think that is not one of the grounds on which an adjournment motion could be rejected.

I have given notice of the adjournment motion on the "suspension of 44 workers on 3rd March, 1959 and 4th March, 1959 of Dock Labour Board Calcutta, by the Chairman of the Board by assuming special disciplinary powers on the false plea of 'slow down' movement by the workers and also charge-sheeting of 200 workers and warning them as a result of which very explosive situation has arisen in the Calcutta docks, resulting in stoppage of work today thereby causing immense loss to the community, involving some 25,000 workers". There is a rule for regulation and control of the workers there.

Mr. Speaker: I am not going to allow the adjournment motion (*Interruption*) Order, order I have heard him. Now, there are three grounds which must be satisfied: it must be a definite matter of urgent public importance. So far as this matter is concerned, long before the hon. Member thought of the adjournment motion, I received a question, and I have admitted it in the ordinary course. Therefore, under these circumstances, this adjournment motion is not allowed. So, I said the hon. Member will have the information.

Shri Braj Raj Singh: I do not want any information. It is a question of disciplinary action taken there. I have got enough information, because I know this is a case of disciplinary action.

Shri C. D. Pande (Naini Tal): Order (*Interruptions*)

Mr. Speaker: I have disallowed this adjournment motion.

Shri Braj Raj Singh: May I know who is the Speaker? Is it these people or you?

Mr. Speaker: Everybody is interested in seeing that order is maintained here.

Shri Braj Raj Singh: Is he to order us?

Mr. Speaker: If the hon. Member does not do so I will have to invite the help of the other hon. Members!

Shri Braj Raj Singh: What does he mean? When you are there for giving a ruling, these people are shouting, 'Order, order'.

Mr. Speaker: I want the hon. Member not to get up while I am speaking. No hon. Member need assist me I will take care of the business of the House

Shri Jagdish Awasthi (Bilhaur): We are in order. They are becoming disorderly.

Mr. Speaker: The hon. Members should not say so against each other. An adjournment motion is admitted only if it is in order and if it comes immediately before any other matter is taken up or with respect to which any other motion is made. I have disallowed this motion on the ground that already some questions have been put. It is open to the hon. Member to hear or not to hear those answers. His adjournment motion has come late, and already a question has been admitted. So, I have disallowed the adjournment motion.

Shri Braj Raj Singh: On questions you never allow the matters to be discussed. Is it not a fact? Then, on adjournment motions only matters of policy or censure against the Government can be discussed. So questions of that kind can never be raised. That is my difficulty.

Mr. Speaker: It is not a case of a question having been admitted or not. Here, the point is, it is not a new matter. It is an old matter with respect to which some question has been brought up before the House. For adjournment motions, the matter must be of definite urgent importance.

Shri Braj Raj Singh: It occurred today.

Mr. Speaker: I am not going to allow it. This matter has been there for some time. I have allowed a

question, and further, question or no question, this matter has been there sometime ago. I have disallowed the motion on the ground that it is not an immediate, an urgent, matter of public importance.

Shri Braj Raj Singh: The work has stopped, involving a large number of workers. There is strike.

Mr. Speaker: It may be that a number of things might happen. I have given my ruling. Adjournment motion is not a method by which it could be controlled or be brought up before the House. The hon. Members are under the impression that if anything appears in the newspapers, immediately there must be an adjournment motion tabled before the House.

Shri Braj Raj Singh: It is not a question of newspaper reports, Sir. I have got a number of telegrams which have been received. It is a very important matter and it is being shelved like this.

Shri Braj Raj Singh: We feel aggrieved on the matter of the adjournment motion and as a protest I walk out.

श्री जगदीश अवरक: महा एन
हडान होत ना रह है। यह एन मॉरि-
यन मोर है, लेकिन फिर ना आप टम एन
बनार एने के लिए तयार नहीं है ऐसी
स्थिति म हत यहा नहीं बैठ सकते है और
मदन मे एहर जा रहे है।

श्री एन व० पांडे: कितनी देर के
लिए बाहर गहे है।

Shri Raghunath Singh (Varanasi):
For how many minutes?

Shri Jagdish Awasthi: For the whole day.

(*Shri Braj Raj Singh and Shri Jagdish Awasthi then left the House.*)

Mr. Speaker: I would make an appeal to the hon. Members. If any hon. Member just goes on, I will try to control him. If an hon. Member wants to walk out, nobody can prevent

(Mr. Speaker)

any hon. Member from walking out. If any other hon. Member talks to him, he will just go on still, saying something more! Let us get along with the work that is before the House.

Shri Subblah Ambalam (Ramanathapuram): I would invite the attention of the Chair to the fact that that should not be the conduct of the hon. Member.

Mr. Speaker: If there is any such conduct, the other Members need not assist me.

Shri B. R. Bhagat

12.08 hrs.

**PAPERS LAID IN THE TABLE
NOTIFICATIONS ISSUED UNDER SEA
CUSTOMS ACT**

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (i) G.S.R. No 206 dated the 21st February, 1959.
- (ii) G.S.R. No. 207 dated the 21st February, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 [Placed in Library See No. LT-1261/59]

**INDUSTRIAL FINANCE CORPORATION
RULES**

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of the Industrial Finance Corporation Rules, 1957. [Placed in Library See No. LT-1262/59]

12.08½ hrs

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1959, agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 10th February, 1959"

12.09 hrs.

**RAILWAY BUDGET—DEMANDS
FOR GRANTS—contd.**

Mr. Speaker: The House will now resume discussion of Demand Nos. 2 to 20 in respect of the Railway Budget for 1959-60. Out of five hours allotted for the discussion and voting of these demands, four hours and 49 minutes now remain. As announced yesterday, those hon. Members who are desirous of moving cut motions may hand over at the Table, within 15 minutes, the number of selected cut motions, and I shall treat them as having moved, if the hon. Members in whose name the cut motions are moved are present in the House and the cut motions are otherwise in order.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, 12 hours have been allotted for the Demands for Grants under the Railways and they expire at 4.49 p.m. May I request that the 2-hour discussion tabled for today may be taken up immediately after that?

Mr. Speaker: At 5 o'clock we will assume that the discussion on the Demands will end at 5 o'clock. Very well.

Shri T. B. Vittal Rao (Khamman): What is this sudden change? We have to sit from 4 to 6 p.m. Otherwise, if the 2-hour discussion is started at 5 o'clock, we will have to sit up to 7 o'clock.